

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA  
STARRED QUESTION NO. \*58  
TO BE ANSWERED ON 07.12.2023**

**MECHANISM TO DEAL WITH PIRATED CONTENT ON DIGITAL  
PLATFORMS**

**\*58: SHRI NEERAJ SHEKHAR:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to  
state:**

- (a) whether the Ministry has taken any steps to take down the pirated content on digital platforms and set up any mechanism to deal with the issue;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS  
(SHRI ANURAG SINGH THAKUR)**

(a) to (c): A Statement is laid on the Table of the House.

**STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE  
RAJYA SABHA STARRED QUESTION NO.\*58 FOR REPLY ON 07.12.2023**

(a) to (c): The Cinematograph Act, 1952 has been amended in 2023, to include the provisions for addressing the issues of unauthorized recording and exhibition of films, to curb the menace of film piracy by transmission of unauthorized copies on the internet. The newly inserted section 7(1B)(ii) empowers the Government under section 79(3) of the Information Technology Act, 2000 for taking action against intermediaries hosting pirated content.

Under these provisions, an institutional mechanism of Nodal Officers has been established in the Ministry of Information & Broadcasting and the Central Board of Film Certification for receiving complaints from the original copyright holders of cinematograph films or by persons authorized by them and/or any other person, regarding exhibition of pirated/infringing copies of films on the internet, and issuing notification to the intermediaries for disabling access to such links.

\*\*\*